

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 1

IA(I.B.C)/1183(CH)2024

And

CP (IB) No. 23/Chd/Pb/2023

IN THE MATTER OF:

Canara Bank

...Petitioner-Financial Creditor

Versus

Mohan Rail Components Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 15.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner-Financial Creditor in CP (IB) No. 23/Chd/Pb/2023 and applicant in IA(I.B.C)/1183(CH)2024 : Mr. Davinder Lubana and Mr. Abhishek Lubana, Advocates

For the Respondent-Corporate debtor in CP (IB) No. 23/Chd/Pb/2023 as well as in IA(I.B.C)/1183(CH)2024 : Ms. Jyoti Sareen and Ms. Kirat Kaur, Advocates

ORDER

Vakalatnama on behalf of respondent-corporate debtor has been filed vide diary No.03050/4 dated 15.05.2024. Similarly, reply on behalf of respondent-Corporate debtor has been filed vide diary No.03052/6 dated 27.05.2024. Both are taken on record. Rejoinder has been filed vide diary No.03052/7 dated 04.06.2024. The same is also taken on record.

A date is requested by the learned counsel for the respondent for filing reply in IA(I.B.C)/1183(CH)2024. Let the same be filed within two weeks with a copy in advance to the counsel opposite.

July 15, 2024
Priyanka

In the meantime, learned counsel for both the parties are directed to file their short-written submissions at least one week before the next date of hearing by exchanging copies with each other.

Let the matter be listed for final arguments in respect of main petition as well as IA(I.B.C)/1183(CH)2024 on 20.08.2024.

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 2

CP (IB) No. 240/Chd/Hry/2023

IN THE MATTER OF:

Bank of Baroda

...Petitioner-Financial Creditor

Versus

Redhu Hatcheries Pvt. Ltd

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 15.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

**For the Petitioner-
Financial Creditor** : Mr. Harsh Garg and Ms. Ramneek Kaur,
Advocates

**For the Respondent-
Corporate Debtor** : Mr. Deepak Aggarwal and Mr. Sanjeev Kumar
Advocates

ORDER

Reply on behalf of the respondent-corporate debtor has been filed vide diary No.03053/2 dated 05.02.2024. Rejoinder on behalf of the petitioner-Financial Creditor has been filed vide diary No.03053/3 dated 13.02.2024. Both are taken on record.

In pursuance to order dated 25.02.2024, compliance affidavit along with valid AFA of the proposed IRP-Mr. Adesh Kumar Singla, RP have been filed vide diary No.03053/6 dated 29.04.2024. The same is taken on record. The learned counsel for the respondent-corporate debtor has raised objection regarding the appointment of the IRP being former employee of the Bank of Baroda, upon which, it is stated by the learned counsel for the petitioner-Financial Creditor that there is no legal bar to appoint ex-employee of the

July 15, 2024
Priyanka

Bank to appoint IRP. Therefore, learned counsel for both the parties are directed to file short note along with supporting judgments on this issue, if any, within two days.

Heard. Order Reserved.

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 101

CP (IB) No. 283/Chd/Pb/2021
(Admitted)

IN THE MATTER OF:

Kalpana Bedi

...

Petitioner

Under Section: 94, IBC 2016

Order delivered on 15.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : None

For the RP : Ms. Divya Sharma, Advocate

For the Indian Bank : Mr. DP Garg, Advocate

ORDER

It is stated by the learned counsel for the Indian Bank that he does not want to file objections but he will argue the matter about the allegations against the conduct of the RP. It is pointed out by the learned counsel for the Indian Bank that one connected matter is pending for consideration on 22.07.2024 before this Adjudicating Authority and requested for listing the present matter on the said date. At the request of learned counsel for the Indian Bank, let the matter be listed for consideration on 22.07.2024.

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

July 15, 2024
Priyanka

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 102

CP (IB) No. 1/Chd/Pb/2022
(Admitted)

IN THE MATTER OF:

Tilak Raj Bedi

...

Petitioner

Under Section: 94, IBC 2016

Order delivered on 15.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : None

For the RP : Ms. Divya Sharma, Advocate

For the Indian Bank : Mr. DP Garg, Advocate

ORDER

It is stated by the learned counsel for the Indian Bank that he does not want to file objections but he will argue the matter about the allegations against the conduct of the RP. It is pointed out by the learned counsel for the Indian Bank that one connected matter is pending for consideration on 22.07.2024 before this Adjudicating Authority and requested for listing the present matter on the said date. At the request of learned counsel for the Indian Bank, let the matter be listed for consideration on 22.07.2024.

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

July 15, 2024
Priyanka

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 103

CP (IB) No. 3/Chd/Pb/2022
(Admitted)

IN THE MATTER OF:

Daljeet Singh Bedi

...

Petitioner

Under Section: 94, IBC 2016

Order delivered on 15.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : None

For the RP : Ms. Divya Sharma, Advocate

For the Indian Bank : Mr. DP Garg, Advocate

ORDER

It is stated by the learned counsel for the Indian Bank that he does not want to file objections but he will argue the matter about the allegations against the conduct of the RP. It is pointed out by the learned counsel for the Indian Bank that one connected matter is pending for consideration on 22.07.2024 before this Adjudicating Authority and requested for listing the present matter on the said date. At the request of learned counsel for the Indian Bank, let the matter be listed for consideration on 22.07.2024.

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

July 15, 2024
Priyanka

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 104

CP (IB) No. 5/Chd/Pb/2022
(Admitted)

IN THE MATTER OF:

Navneet Bedi

...

Petitioner

Under Section: 94, IBC 2016

Order delivered on 15.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : None

For the RP : Ms. Divya Sharma, Advocate

For the Indian Bank : Mr. DP Garg, Advocate

ORDER

It is stated by the learned counsel for the RP that the personal guarantor has already got expired on 08.02.2024 and this petition may be disposed of. Learned counsel for the RP is directed to place on record the death certificate of Mr. Navneet Bedi along with supporting documents and law within one week. Let the matter be listed for consideration on 22.07.2024.

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**

July 15, 2024
Priyanka

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 105

CP (IB) No. 12/Chd/Pb/2022
(Admitted)

IN THE MATTER OF:

Nikhil Bedi

...

Petitioner

Under Section: 94, IBC 2016

Order delivered on 15.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : None

For the RP : Ms. Divya Sharma, Advocate

For the Indian Bank : Mr. DP Garg, Advocate

ORDER

It is stated by the learned counsel for the Indian Bank that he does not want to file objections but he will argue the matter about the allegations against the conduct of the RP. It is pointed out by the learned counsel for the Indian Bank that one connected matter is pending for consideration on 22.07.2024 before this Adjudicating Authority and requested for listing the present matter on the said date. At the request of learned counsel for the Indian Bank, let the matter be listed for consideration on 22.07.2024.

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

July 15, 2024
Priyanka

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 106

CP (IB) No. 32/Chd/Pb/2022
(Admitted)

IN THE MATTER OF:

Neha Bedi

...

Petitioner

Under Section: 94, IBC 2016

Order delivered on 15.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : None

For the RP : Ms. Divya Sharma, Advocate

For the Indian Bank : Mr. DP Garg, Advocate

ORDER

It is stated by the learned counsel for the Indian Bank that he does not want to file objections but he will argue the matter about the allegations against the conduct of the RP. It is pointed out by the learned counsel for the Indian Bank that one connected matter is pending for consideration on 22.07.2024 before this Adjudicating Authority and requested for listing the present matter on the said date. At the request of learned counsel for the Indian Bank, let the matter be listed for consideration on 22.07.2024.

Sd/-

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

July 15, 2024
Priyanka

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 107

CP (IB) No. 49/Chd/Pb/2022
(Admitted)

IN THE MATTER OF:

Diptendu Giri

...

Petitioner

Under Section: 94, IBC 2016

Order delivered on 15.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : None

For the RP : Ms. Divya Sharma, Advocate

For the Indian Bank : Mr. DP Garg, Advocate

ORDER

It is stated by the learned counsel for the Indian Bank that he does not want to file objections but he will argue the matter about the allegations against the conduct of the RP. It is pointed out by the learned counsel for the Indian Bank that one connected matter is pending for consideration on 22.07.2024 before this Adjudicating Authority and requested for listing the present matter on the said date. At the request of learned counsel for the Indian Bank, let the matter be listed for consideration on 22.07.2024.

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

July 15, 2024
Priyanka

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 108

IA(I.B.C)/994(CH)2024

And

C.P. (IB)/4(CH)2024

IN THE MATTER OF:

Kamla Mehrotra

...

Petitioner

Under Section: 94, 99, IBC 2016

Order delivered on 15.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Aalok Jagga and Mr. APS Madaan, Advocates

For the Central Bank of India : Mr. Lakshay Bansal, Advocate

For the RP : Mr. Viren Sharma and Mr. Pradeep Singh,
Advocates

ORDER

IA(I.B.C)/994(CH)2024

This application has been filed for placing on record the report of RP filed under Section 99. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/994(CH)2024 is disposed of with a direction to tag the same with the main petition.

C.P. (IB)/4(CH)2024

Objections to the report be filed within one week with a copy in advance to the counsel opposite. Response thereto, if any, be filed within one week thereafter, with a copy in advance to the counsel opposite. Let the matter be listed on 22.08.2024 for arguments.

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**

July 15, 2024
Priyanka